

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 5  
IB-561/ND/2020

**Under Section: 9 of IBC.**

**In the matter of:**

Quippo Infrastructure Ltd.	...	<b>Applicant</b>
Vs		
Haridwar Infrastructure Pvt. Ltd.	...	<b>Respondent</b>

**Order delivered on 24.02.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant	:	Ms. Paridhi Dixit, Adv., Mr. Saksham Babbar, Adv. Mr. Gaurav Mahajan, Adv.
For the Respondent	:	

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 16.03.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Md Saddam